

By Circulation

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.**

Review Application No.08 of 2005.

IN

ORIGINAL APPLICATION NO.1577 of 2002.

ALLAHABAD THIS THE 25th DAY OF APRIL 2005.

Hon'ble Mr. D.R. Tiwari, Member (A)

Union of India and others.....Applicants.

(By Advocate: Sri G.R. Gupta)

Versus.

1. Shakuntala Devi widow of late Shri Dashrath Lal R/o 174 Old Bairahana District Allahabad.
2. Rajendra Kumar S/o late Shri Dashrath Lal R/o 174 Old Bairahana, District Allahabad.

(By Advocate: Sri)
.....Respondents.

O R D E R

This Review application has been filed against the order of this Tribunal in the case of Shakuntla Devi and another Vs. Union of India-O.A. No.1577/02 decided on 14.12.2004.

2, I have gone through the Review Application and I find no error apparent on the face of record. The settled legal position is that Review is not appeal in disguise. The Hon'ble Supreme Court in A.I.R. 1980 SC 2040 has held that review is not a routine procedure, material error manifest must be on the face of earlier order.

3. In view of the legal position explained above, the Review is devoid of merit and is accordingly rejected.

D.R. Tiwari
Member-A

/Manish/